

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI

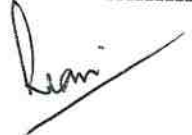

(21)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 26.09.2019

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI ANIL KUMAR B, MEMBER - TECHNICAL


APPLICATION NUMBER : MA/470/2019  
PETITION NUMBER : CP/193/IB/2018  
NAME OF THE PETITIONER(S) : SUNDARESAN NAGARAJAN (RP)  
(P DOT G CONSTRUCTION PVT LTD)  
NAME OF THE RESPONDENT(S) : DURAISAMY & 11 ORS  
UNDER SECTION : Sec 60(5) OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1.	Rani Rajagopalan	Counsel for RP / Applicants	
2.	M. Manikandan	Counsel for Respondent 1 to 4 & 7 to 12	

ORDER

Counsel for the Applicant is present. As seen from the order dated 27.08.2019, the Respondents were proceeded *ex parte*. However, at this stage, Counsel for the R1 to R4 and R7 to R12 is present and seeks to set aside the *ex parte* order dated 27.08.2019, on the ground that due to some inconvenience, the Counsel could not cause appearance in the matter. The cause shown is sufficient to set aside the *ex parte* order dated 27.08.2019, subject to the payment of Rs.5,000/-, which shall be paid to the Counsel for the Applicant. Three weeks' time is granted for filing the reply on behalf of the said Respondents being represented by the Counsel. Put up on 17.10.2019 at 10.30 A.M.

  
(ANIL KUMAR B)  
MEMBER (TECHNICAL)  
ghk

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)